

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

109. IA/2157/2024 IN C.P. (IB)/807(MB)2023

**IN THE MATTER OF**

LEKHA ENTERPRISES PRIVATE LIMITED

VS

SANKALP SIDDHI DEVELOPERS

PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 07.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the RP: Adv. Urfi Ansari (PH)

For the Respondent:

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**ORDER**

**I.A. 2157/2024**

The present application has been filed by the erstwhile IRP Mr. Rajkumar Jaiswal for directing the Respondent/Operational Creditor to make the requisite payment towards the initial CIRP Cost as per the admission order dated 23 February 2024.

Adv. Urfi Ansari appearing on behalf of the newly appointed RP Mr. Arun Kishanlal Bagaria and submits that the Corporate Debtor is ready and willing to pay the entire cost of CIRP and the interest of the Applicant in I.A. 2157/2024 shall be protected. He prays for a short adjournment. In view of the request made, adjourned to **14.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)